

**THE JAMMU AND KASHMIR JAN VISHWAS SECOND
(AMENDMENT OF PROVISIONS) BILL, 2026**

[L. A. Bill No. 7 of 2026.]

A Bill to amend certain enactments for decriminalising and rationalising offences for ease of living and ease of doing business and also to repeal certain enactments.

Be it enacted by the Legislature in the Seventy-seventh Year of the Republic of India as follows :—

1. **Short title and commencement.**— (1) This Act may be called the Jammu and Kashmir Jan Vishwas Second (Amendment of Provisions) Act, 2026.

(2) It shall come into force on the date of its publication in the Official Gazette.

2. **Amendment of certain enactments.**-- The enactments mentioned in column (4) of the Schedule appended are hereby amended to the extent and in the manner mentioned in column (6) thereof.

3. **Repeal of certain enactments.**—The enactments specified in the Second Schedule are hereby repealed.

4. **Repeal and Savings.**—The amendment or repeal by this Act of any enactment shall not affect any other enactment in which the amended or repealed enactment has been applied, incorporated or referred to ;

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect thereof, or any release or discharge of, or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing ;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, despite the fact that the same respectively may have been in any manner affirmed, or recognised or derived by, in or from any enactment hereby amended or repealed ;

nor shall the amendment or repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

THE SCHEDULE

(See section 2)

S. No.	Year	Act No.	Short Title	Section	Amendments
1	2	3	4	5	6
1	2000	Act No. XX	The Jammu and Kashmir Municipal Act, 2000.	42. Penalty on member or employees being interested in any contract with a municipality	In section 42, in sub-section (1), for the words “the Indian Penal Code, (45 of 1860)” the words, “the Bharatiya Nyaya Sanhita, 2023” shall be substituted.
				111. Powers in respect of burial and cremation grounds.	In section 111, in sub-section (4), for the words “he shall be punishable with a fine which shall not be less than twenty-five rupees and more than fifty rupees” the words “he shall be liable to a penalty of two thousand rupees.” shall be substituted.
				113. Dogs not to be at large.	In section 113, for the words “shall be punishable with a fine which shall not be less than one thousand rupees and more than two thousand rupees.” the words, “shall be liable to penalty of five thousand rupees and for second or subsequent violation of this provision he shall be liable to a penalty of ten thousand rupees” shall be substituted.
				114. Control of elephants, bears or camels.	In section 114, for the words “shall be punishable with fine which may extend to one hundred rupees”, the words, “shall be

					liable to penalty of one thousand rupees.” shall be substituted.
				115. Taking elephants along public roads.	In section 115, for the words “shall be punishable with fine which may extend to one hundred rupees” the words “shall be liable to penalty of one thousand rupees” shall be substituted.
				124. Prohibition of cultivation of crop or use of manure or irrigation injurious to health.	In section 124, in sub section (2) , for the words “he shall be punishable with a fine which shall not be less than one hundred rupees and more than two hundred rupees and with a further fine of fifty rupees for every day during which the offence is continued” the words “he shall be liable to a fine of one thousand rupees and with a further penalty of five hundred rupees for every day during which the violation continues” shall be substituted.
				125. Regulation of offensive and dangerous trade.	In section 125, in sub section (4) , for the words “shall be punishable with a fine which shall not be less than one hundred rupees and more than one thousand rupees and with a further fine of fifty rupees for every day during which the offence is continued” the words, “shall be liable to a penalty of two thousand rupees and with a further penalty of five hundred

					rupees for every day during which the violation continues.” shall be substituted.
				126. Consent of municipality to establish new factories or workshops.	In section 126, in sub-section (3) , for the words “shall, on conviction be punishable with a fine, which shall not be less than five hundred rupees, and more than five thousand rupees, and when the breach is a continuing one, with a further fine of five hundred rupees for every day, after the first, during which the breach continues” the words “shall be penalised with a penalty of five thousand rupees and when the breach is a continuing one, with a further penalty of one thousand rupees for every day, during which the breach continues” shall be substituted.
				128. Power to prohibit trades.	In section 128, in sub section (2) for the words “shall be punishable with a fine which shall not be less than two hundred rupees and more than two thousand rupees and with a further fine of one hundred rupees, for every day during which the offence is continued” the words “shall be liable to penalty of five thousands rupees and with a further penalty of one thousand rupees, for every day during

					which the violation continues.” shall be substituted.
				129. Use of steam whistles etc.	In section 129, in subsection (3), for the words, “shall be punishable with a fine which may extend to two hundred rupees, and with a further fine which may extend to fifty rupees for every day during which the offence is continued” the words, “shall be liable to a penalty of two thousand rupees and with a further penalty of five hundred rupees for every day during which the violation continues,” shall be substituted.
				133. Removal of latrines etc. near any source of water supply.	In section 133, in subsection (2), for the words “shall be punishable with a fine which shall not be less than one hundred rupees and more than one thousand rupees and, when a notice has been issued, with a further fine of fifty rupees for each day during which the offence is continued after the lapse of the period allowed for removal,” the words “shall be liable to a penalty of fifty thousand rupees when a notice has been issued, with a further penalty of two thousand rupees for each day during which the violation is continued after the lapse of the period allowed

					for removal” shall be substituted.
				134. Discharging sewerage.	In section 134, for the words “shall be punishable with a fine which shall not be less than one hundred rupees and more than five hundred rupees” the words “shall be liable to a penalty of fifty thousand rupees and with a further penalty of two thousand rupees for each day during which the violation continues” shall be substituted.
				135. Making or altering drains without authority.	In section 135, for the words “shall be punishable with a fine which shall not be less than one hundred rupees and more than one thousand rupees” the words “shall be liable to a penalty of fifty thousand rupees” shall be substituted.
				140. Connection with main not to be made without permission of municipality.	In section 140, for the words “shall be punishable with a fine which shall not be less than one hundred rupees and more than one thousand rupees” the words “shall be liable to a penalty of twenty five thousand rupees” shall be substituted.
				143. Information in relation to cholera, small-pox, etc.	In section 143, for the words “shall be punishable with a fine which shall not be less than one hundred rupees and more than one thousand rupees,” the words “shall be punished with a fine of

					five thousand rupees” shall be substituted.
				148. Acts done by persons suffering from certain disorders.	In section 148, for the words, “shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees” the words, “shall be liable to a penalty of two thousand rupees,” shall be substituted.
				149. Keeping of animals injurious to health.	In section 149, for the words “shall be punishable with a fine of two hundred rupees and of one hundred rupees for every such subsequent offence.” the words “shall be liable with fine of ten thousand rupees and of five thousand rupees for every such subsequent offence” shall be substituted.
				150. Feeding animals on deleterious substances.	In section 150, for the words “shall be punishable with fine which may extend to two hundred rupees” the words “shall be punishable, in the case of a first offence, with fine of five thousand rupees per animal and in the case of a second or subsequent offence committed within three years of the previous offence, with fine of fifty thousand rupees” shall be substituted.
				159. Failure to remove noxious matter.	In section 159, for the words “shall be punishable with a fine which shall not be less

					than one hundred rupees and more than one thousand rupees” the words “shall be liable to penalty of five thousand rupees” shall be substituted.
				160. Depositing or throwing of earth or material of any description on roads or into drains.	In section 160, for the words “shall be punishable with a fine which shall not be less than one hundred rupees and more than one thousand rupees” the words “shall be liable to a penalty of fifty thousand rupees” shall be substituted.
				161. Spitting in places other than drains or receptacles provided.	In section 161, for the words “shall be punishable with a fine which shall not be less than one hundred rupees and more than one thousand rupees.” the words “shall be liable to a penalty of five thousand rupees” shall be substituted.
				166. Scavenging etc.	In section 166, in subsection (3), for the words “shall be punishable with a fine which shall not be less than one hundred rupees and more than one thousand rupees” the words “shall be liable to a penalty of five thousand rupees” shall be substituted.
				172. Places for slaughter of animals for sale.	In section 172, in subsection (4), for the words “ shall be punishable with a fine which shall not be less than one hundred rupees and more than one

					thousand rupees” the words “shall be liable to a penalty of two lakh rupees” shall be substituted.
				173. Disposal of dead animal.	In section 173, in sub section (4), for the words “be punishable with a fine which shall not be less than one hundred rupees and more than one thousand rupees” the words “shall be liable to a penalty of five thousand rupees” shall be substituted.
				175. Protection of streets during cutting down of trees, erection or demolition of buildings.	In section 175, in sub section (3), for the words “shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees and when the contravention or non-compliance is a continuing one, with a further fine of ten rupees for every day after the first during which the contravention or non-compliance continues” the words “shall be liable to a penalty of twenty thousand rupees and when the contravention or non-compliance is a continuing one, with a further penalty of one thousand rupees for every day after the first during which the contravention or non-compliance continues” shall be substituted.

				<p>180. Penalty for laying out street in contra-vention of the provisions</p>	<p>In section 180, for the words “shall be liable to a fine which shall not be less than two hundred rupees and more than two thousand rupees” the words “shall be liable to a penalty of fifty thousand rupees” shall be substituted.</p>
				<p>183. Punishment for encroachment or overhanging structure over street.</p>	<p>In section 183, in sub-section (1), for the words “shall be punishable with a fine which shall not be less than one hundred rupees and more than one thousand rupees” the words “ shall be liable to a penalty of fifty thousand rupees, with a further penalty of one hundred rupees for every day during which the contravention or non-compliance continues” shall be substituted.</p>
				<p>184. Permission of occupation of public street and removal of obstruction.</p>	<p>In section 184, in sub section (2), for the words “ shall be punishable with a fine which shall not be less than one hundred rupees and more than two hundred rupees” the words “ shall be liable to a penalty of twenty thousand rupees” shall be substituted.</p>
				<p>187. Government street.</p>	<p>In clause (a) of section 187, for the word “punishable” the words “liable to penalty” shall be substituted.</p>
				<p>191. Destroying</p>	<p>In section 191, for the words “shall be</p>

				<p>direction- posts, lamp-posts, etc.</p>	<p>punishable with a fine which shall not be less than one hundred rupees and more than one thousand rupees” the words “shall be liable to a penalty of twenty five hundred rupees” shall be substituted.</p>
				<p>192. Bill sticking without permission.</p>	<p>In section 192, in subsection (1), for the words “ shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees” the words “shall be liable to penalty of fifty thousand rupees” shall be substituted.</p>
				<p>193. Names or numbers of streets, buildings etc.</p>	<p>In section 193, in subsection (2), for the words “ shall be punishable with a fine which shall not be less than one hundred rupees and more than one thousand rupees” the words “ shall be liable to a penalty of fifty thousand rupees” shall be substituted.</p>
				<p>196. Picketing animals and collecting carts.</p>	<p>In section 196, in subsection (1), for the words “ shall be punishable with a fine which shall not be less than one hundred and more than one thousand rupees” the words “ shall be liable to a penalty of fifty thousand rupees” shall be substituted.</p>
				<p>197. Driving vehicles without</p>	<p>In section 197, in subsection (1), for the words “shall be</p>

				proper lights.	punishable with a fine which shall not be less than one hundred rupees and more than one thousand rupees” the words “shall be liable to a penalty of one thousand rupees” shall be substituted.
					In section, 197, in sub section (2), for the words “ shall be liable to a fine which shall not be less than one hundred rupees and more than one thousand rupees” the words “ shall be liable to a penalty of one thousand rupees” shall be substituted.
				198. Beating drums etc.	In section 198, for the words “ shall be punishable with a fine which shall not be less than one hundred rupees and more than one thousand rupees” the words “ shall be penalised with a penalty of ten thousand rupees” shall be substituted
					<u>In explanation I of section 198</u> , for the word ‘punishable’ the word ‘penalised’ shall be substituted.
				199. Discharging firearm etc.	In section 199, for the words “ shall be punishable with a fine which shall not be less than one hundred rupees and more than one thousand rupees” the words “ shall be punishable with fine of

					fifty thousand rupees” shall be substituted.
				200. Building operations, quarrying, blasting or cutting timber.	In section 200, for the words “ shall be punishable with a fine which shall not be less than two hundred rupees and more than one thousand rupees” the words “ shall be liable with a fine of fifty thousand rupees” shall be substituted.
				207. Punishment for erection or re-erection of a building on sanction of a building scheme under section 205	In section 207, for the words “ on conviction be liable to a fine which shall not be less than five hundred rupees and more than two thousand rupees and if after such conviction, he continues to use such building for such purpose shall be liable to a further fine of one hundred rupees for every day during which such use continues” the words “ be liable to a penalty of fifty thousand rupees and if after such contravention, he continues to use such building for such purpose shall be liable to a further penalty of one thousand rupees for every day during which such use continues.” shall be substituted.
				211. Penalty for disobedience.	In section 211, in sub-section (5), for the words “ shall be punishable with fine which may extend to one thousand rupees and when the non-compliance is a

				<p>continuing one, with a further fine, which may extend to fifty rupees for every day during which the non-compliance continues” the words “ shall be liable to penalty of fifty thousand rupees and when the non-compliance is a continuing one, with a further penalty, which may extend to five thousand rupees for every day during which the non-compliance continues.” shall be substituted.</p>
				<p>216. Penalty for infringement of bye-laws. In section 216, for the words “ shall be punishable with a fine which shall extend to five hundred rupees and when the breach is a continuing breach, with a further fine of ten rupees for every day after the first conviction during which the breach continues” the words “ shall be liable to a penalty of five lakh rupees for the first contravention and in case of a continuing contravention with additional penalty which may extend to five thousand rupees, for each day during which the contravention continues after the first such contravention.” shall be substituted.</p>
				<p>227. Refusal to allow For Section 227, substitute the</p>

				<p>inspection.</p> <p>following ; namely :- “Whoever in contra- vention of section 224 or section 225 or section 226 or section 229, refuses to allow inspection of any premises, food, drink, drug or animals, shall be liable to penalty which shall not be less than fifty thousand rupees.”</p>
				<p>237. Penalty for disobedience of orders of municipi- palities</p> <p>In section 237, for the words “ punishable with fine which shall not be less than one hundred rupees and more than one thousand rupees, and, in the case of a continuing breach, with a further fine of fifty rupees for every day after the first conviction during which the breach continues.” the words “ be liable to penalty of twenty thousand rupees, and, in the case of a continuing breach, with a further fine of one thousand rupees for every day after the first conviction during which the breach continues.” shall be substituted.</p>
				<p>240. Penalty of obstruction.</p> <p>In section 240, for the words, “shall be punishable with a fine which shall not be less than one hundred rupees and more than one thousand rupees” the words, “shall be liable to a penalty which shall not be less than fifty thousand rupees” shall be substituted.</p>

				280. Power of the Government to frame forms and make rules	In section 280, in sub section (4) , for the words “ shall be punished with a fine which shall not be less than two hundred rupees and more than two thousand rupees” the words “ shall be liable to a fine of five thousand rupees” shall be substituted.
2	1970	Act No. XIX	The Jammu and Kashmir Development Act, 1970.	43. Members and officers to be public servants.	For Section 43, substituted the following :- “43. <i>Members and officers to be public servants.</i> —Every member and every officer and other employees of the Authority shall be deemed to be a ‘public servant’ within the meaning of section 2(28) of the Bharatiya Nyaya Sanhita, 2023.”
				45. Magistrate’s power to impose enhanced penalties.	For section 45, substituted the following :- “45. <i>Magistrate’s power to impose enhanced penalties.</i> — Notwithstanding anything contained in section 23 of the Bharatiya Nagarik Suraksha Sanhita, 2023, it shall be lawful for any Court of a Judicial Magistrate of the first class to pass any sentence authorised by this Act in excess of its powers under the said section.”

3.	1963	Act No. XX	The Jammu and Kashmir State Town Planning Act, 1963	29. Power of Government to make rules.	In section 29, in sub-section (3), for the words, "shall be punishable with fine which may extend to one hundred rupees" the words, "shall be liable to a penalty of one thousand rupees" shall be substituted.
4.	1988	Act No. XV	Jammu and Kashmir Control of Building Operations Act, 1988	9. Penalties.	In section 9, in sub-section (2), for the words "shall be punishable with fine which may extend to ten thousand rupees and in the case of continuing offence, with a further fine which may extend to five hundred rupees for every day during which such offence continues after conviction for the first commission of the offence" the words, "shall be liable with penalty of ten thousand rupees and in the case of continuing offence, with a further fine of one thousand rupees for every day during which such offence continues after conviction for the first commission of the offence" shall be substituted.
5.	1957	Act No. XXVI	The Jammu and Kashmir Motor	4-A. Declaration by persons keeping vehicles for	In section 4-A, in sub-section (3), for the words, " shall be punishable with fine which may extend to

			Vehicle Taxation, Act, 1957.	use	one hundred rupees” the words, “ shall be liable to penalty of five hundred rupees.” shall be substituted.
				6. Carriage of token on vehicle and duty to stop it on demand by Police Officer.	In section 6, in sub-section (1) and sub-section (3), for the words, “shall be punishable with fine which may extend to fifty rupees” the words, “ shall be liable to penalty which may extend to five hundred rupees.” shall be substituted.
				7. Penalty for failure to pay tax.	. In section 7, for the words “shall be punishable with fine which may extend to one hundred rupees” the words “shall be liable to penalty of five hundred rupees” shall be substituted.
				12. Power of Government to make rules.	In section 12, for the words, “shall be punishable with fine which may extend to fifty rupees” the words, “ shall be be liable to penalty of five hundred rupees” shall be substituted.
6.	2007	Act No. XXVII	The Jammu and Kashmir Highways Act, Svt.2007	3. Power to make rules.	In section 3, in sub-section 5, for the words “shall be punishable with fine which may extend to twenty five rupees or in the case of a second or subsequent breach, to fifty rupees” the words, “shall be liable with penalty of five hundred rupees or in the case of a second

					or subsequent breach, to one thousand rupees.” shall be substituted.
7.	2006	Act No. VI	The Jammu and Kashmir State Evacuees' (Administration of Property) Act, 2006	17. Penalty for failure to surrender possession of evacuee property	In Section 17 , for the words, “shall be punishable with imprisonment of either description for a term which may extend to six months, or with fine, or with both” the words, “ shall be punished with fine of not less than fifty thousand rupees which may extent to five lakh rupees ” shall be substituted.
				17-A. Penalty for wrongfully paying or receiving rents, etc. in respect of evacuee property.	In section 17-A for the words, “shall be punishable with imprisonment of either description for a term which may extend to six months, or with fine, or with both” the words, “ shall be punished with fine of not less than fifty thousand rupees which may extend to five lakh rupees” shall be substituted.
				17-B. Penalty for concealing evacuee property.	In section 17-B for the words “punishable with imprisonment for a term of either description which may extend to six months, or with fine, or with both” the words “shall be punished with fine of not less than fifty thousand rupees which may extend to five lakh rupees” shall be substituted.
				18. Penalty for causing damage to	In Section 18, for the words, “shall be punishable with

				<p>evacuee property</p>	<p>imprisonment of either description for a term which may extend to three years, or with fine, or with both” the words, “shall be punishable with fine of fifty thousand rupees.” shall be substituted.</p>
				<p>19. Penalty for false declaration in certain cases.</p>	<p>In section 19, for the words “shall be punishable with imprisonment which extend to three years, or with fine, or with both.” the words “shall be liable with penalty of rupees fifty thousand.” shall be substituted.</p>
				<p>20. Penalty for offences not expressly provided for</p>	<p>In Section 20 , for the words, “be punishable with imprisonment of either description for a term which may extend to six months, or with fine, or with both” the words, “shall be liable with penalty of rupees fifty thousand.” shall be substituted.</p>
				<p>22. Offences to be cognizable</p>	<p>In section 22 for the words and figures “Code of Criminal Procedure, 1973 (2 of 1974)” the words and figures “ the Bharatiya Nagarik Suraksha Sanhita, 2023.” shall be substituted.</p>
				<p>24. Offences to be tried summarily.</p>	<p>For section 24, substituted the following :- “24. <i>Offences to be tried summarily.</i>—Any Magistrate empowered to try in a summary way</p>

					the offences specified in sub-section (1) of section 283 of the Bharatiya Nagarik Suraksha Sanhita, 2023, may, if such Magistrate thinks fit and if an application is made in this behalf by the complainant, try any offence under this Act inaccordance with the provisions contained in sections 285 to 288 of the said Sanhita.
8.	1978	Act No. IX	The Jammu & Kashmir Registration of Tourist Trade Act, 1978	29. Penalty for false statement.	In section 29, for the words “he shall be liable to punishment with imprisonment for a term which may extend to three months or with fine not exceeding Rs. 5000 or with both” the words “he shall be liable to penalty of ten thousand rupees” shall be substituted.
				30. Certificate not to be assigned.	In section 30, for the words “shall be liable to punishment with imprisonment which may extend to six months or with fine not exceeding Rs. 10,000 or with both” the words, “he shall be liable to penalty of ten thousand rupees” shall be substituted.
				31. Certificate and documents to be shown to person on demand.	In section 31, in sub-section (2) , for the words “shall be liable to punishment with fine not exceeding Rs. 5,000 for every default” the words “ shall be liable to pay a penalty of Three thousand rupees

					for every default.” shall be substituted.
				32. Penalty for malpractice.	In section 32, for the words and figures “ shall be liable to punishment with imprisonment for a term which may extend to one year or with fine not exceeding Rs. 10,000 or with both” the words “shall be liable to a penalty of fifty thousand rupees for first contravention and for subsequent or second contravention registration may be cancelled along with penalty of one lakh rupees” shall be substituted.
9.	2002	Act No. XII	The Jammu & Kashmir Aerial Ropeways Act, 2002	33. Failure of promoter to comply with Act.	In section 33, in clause (k), for the words “be punishable with fine which may extend to five thousand rupees, and in the case of a continuing offence, to a further fine which may extend to one hundred rupees for every day after the date of the first conviction during which the offender is proved to have persisted in the offence” the words “shall be liable to penalty of five thousand rupees, and in the case of a continuing contravention or failure, with an additional penalty of rupees five hundred for each day during which such contravention or failure continues” shall be substituted.

				<p>35. Unlawfully interfering with aerial ropeway.</p>	<p>C. In section 35 and section 36, for the words and figures “Indian Penal Code (45 of 1860)” wherever occurring, the words and figures, “ the <i>Bharatiya Nyaya Sanhita 2023</i>, shall be substituted.</p>
10.	1963	Act No. XII	<p>The Jammu & Kashmir Passengers Taxation Act, 1963 (Act. No. XII of 1963)</p>	<p>18. Offences and prosecution.</p>	<p>In section 18, in sub-section (1), for the words, “shall be liable, on conviction, to a fine which may extend to one thousand rupees, and when the offence is a continuing one, on a subsequent conviction to a fine not exceeding twenty-five rupees for each day of the continuance of the offence” the words, “shall be liable, to a penalty which may extend to five thousand rupees, and for subsequent contravention, a penalty of one thousand rupees for each day of the continuance of the offence” shall be substituted.</p>
				<p>19. Power to compound offences</p>	<p>In section 19, in sub-section (1), for the words “ money not exceeding one thousand rupees” the words, “ five thousand rupees” shall be substituted.</p>

11	1976	Act XVII	The Jammu and Kashmir Agrarian Reforms Act, 1976.	34. Recoveries.	In section 34, the words and sign comma (,) “All costs incurred in attachment and auction proceedings under section 26,” shall be omitted.
12	1977	Act No. V	The Jammu and Kashmir Ancient Monuments Preservation Act, 1977.	16. Penalties.	In section 16, for the words, “shall be punishable with fine which may extend to fifty thousand rupees, or with imprisonment which may extend to three months, or with both” the words, “shall be liable to penalty of fine which may not be less than fifty thousand rupees, but may extend to one lakh rupees” shall be substituted.
				17. Power of Government to control traffic in antiquities.	In section 17, in subsection (2), for the words, “shall be punishable with fine which may extend to fifty thousand rupees, or with imprisonment which may extend to three months, or with both” the words, “shall be liable to penalty of fine which may not be less than fifty thousand rupees, but may extend to one lakh rupees” shall be substituted.
				18. Power of Government to control moving of sculptures, carvings or like objects.	In section 18, in subsection (4), for the words, “shall be punishable with fine which may extend to fifty thousand rupees, or with imprisonment which may extend to three months, or with both” the words, “shall

					be liable to penalty of fine which may not be less than fifty thousand rupees, but may extend to one lakh rupees” shall be substituted.
13	2010	Act No. XVII	Jammu and Kashmir Brick Kilns (Regulation) Act, 2010	21. Penalties.	In section 21, for the words, “ shall be punished with imprisonment for a term which may extend to two years or with fine which may extend to fifty thousand rupees, or with both” the words, “shall be punished with fine which may not be less than fifty thousand rupees, but may extend to two lac rupees” shall be substituted.
14	1989	Act No. X	The Jammu and Kashmir Cooperative Societies Act, 1989	88. Mode of dealing with applications for loans.	In section 88, in sub-section (7), for the words, “shall be punishable with imprisonment for a term which may extend to six months, or with fine which may extend to two thousand rupees or with both” the words, “shall be punishable with fine of twenty five thousand rupees” shall be substituted.
15	1978	Act No. IV	The Jammu and Kashmir Handicrafts (Quality Control) Act, 1978.	17. Penalty for improper use of Q.C. Mark.	In section 17, for the words, “shall be punishable with imprisonment for a term which may extend to six months or with fine which shall not be less than five hundred rupees and which may extend to ten thousand rupees or with both” the words, “shall be liable to a penalty of fifteen

					thousand rupees” shall be substituted.
				18. Penalty for obstructing Inspectors.	In section 18, for the words, “ shall be punishable with imprisonment for a term which may extend to three months or with fine which may extend to one thousand rupees or with both” the words, “shall be liable to a penalty of twenty thousand rupees” shall be substituted.
				19. Penalties.	In section 19, for the words, “ shall be punishable with imprisonment for a term which may extend to six months or with a fine which shall not be less than two hundred rupees and which may extend to two thousand rupees or with both, and where such contravention relates to section 6 of this Act, he shall be punishable with a further fine not exceeding one hundred rupees for each day on which the contravention continues after conviction” the words, “shall be liable to a penalty of fine of fifteen thousand rupees and where such contravention relates to section 6 of this Act, he shall be punishable with a further fine not exceeding one hundred rupees for each day on which the contravention continues after

					conviction, he shall be liable to a penalty of fine of five hundred rupees for each day on which the contravention continues after conviction” shall be substituted.
16	1974	Act No. XIII	The Jammu and Kashmir Industrial Establishments (National and Festival) Holidays Act, 1974	8. Penalties.	In section 8, for the words, “twenty five rupees” and “two hundred and fifty rupees” the words, “five hundred rupees” and “one thousand rupees” shall respectively be substituted.
				9. Penalty for obstructing Inspectors	In section 9, for the words, “shall be punishable with imprisonment for a term which may extend to three months, or with fine which may extend to five hundred rupees, or with both” the words, “ shall be liable to fine of twenty thousand rupees” shall be substituted.
				12. Power to make rules	In section 12, for the words, “which may extend to fifty rupees” the words, “of two thousand rupees” shall be substituted.
17	2010	Act No. XXIII	The Jammu and Kashmir Money Lenders and Accredited Loan	22. Penalty for carrying on business without registration.	In section 21, for the words, “shall be punished with imprisonment for a term which may extend to one year and with fine which may extend to fifty thousand rupees” the words, “ shall be

			Providers Act, 2010		liable to fine of one lakh rupees” shall be substituted.
				24. Composition of offences.	In section 24, sub-section (2) shall be omitted.
				25. Cognizance of certain offences.	In section 25, the words, “except the offence under section 21” shall be omitted.
18	1989	Act No. XVI	The Sapphire Act, 1989	5. Penalty.	In section 5, for the words, “be punishable with imprisonment of either description which may extend to two years or fine which may extend to Rs. 5000, or both” the words, “shall be liable to fine of twenty five thousand rupees” shall be substituted.
				6. Offences cognizable and non-bailable	In section 6, for the words, “cognizable and non-bailable” the words, “non-Cognizable and Bailable” shall be substituted.
				13. Penalty for vexatious or unreasonable seizure, detention etc.	In section 13, for the words, “shall be punished with imprisonment of either description which may extend to six months or with fine which may extend to Rs. 500, or with both” the words, “shall be liable to fine of twenty five thousand rupees” shall be substituted.

SECOND SCHEDULE

[See section 3]

1. The Jammu and Kashmir Appropriation Act, 1991 (5 of 1991).
 2. The Jammu and Kashmir Appropriation (Vote on Account) Act, 1991 (23 of 1991).
 3. The Jammu and Kashmir Appropriation (No. 2) Act, 1991 (24 of 1991).
 4. The Jammu and Kashmir Appropriation (No. 3) Act, 1991 (46 of 1991).
 5. The Jammu and Kashmir Appropriation Act, 1992 (9 of 1992).
 6. The Jammu and Kashmir Appropriation (Vote on Account) Act, 1992 (10 of 1992).
 7. The Jammu and Kashmir Appropriation (No. 2) Act, 1992 (31 of 1992).
 8. The Jammu and Kashmir Appropriation (Vote on Account) Act, 1993 (19 of 1993).
 9. The Jammu and Kashmir Appropriation Act, 1993 (20 of 1993).
 10. The Jammu and Kashmir Appropriation (No. 2) Act, 1993 (55 of 1993).
 11. The Jammu and Kashmir Appropriation (Vote on Account) Act, 1994 (18 of 1994)
 12. The Jammu and Kashmir Appropriation Act, 1994 (19 of 1994).
 13. The Jammu and Kashmir Appropriation (No. 2) Act, 1994 (47 of 1994).
 14. The Jammu and Kashmir Appropriation (Vote on Account) Act, 1995 (14 of 1995).
 15. The Jammu and Kashmir Appropriation Act, 1995 (15 of 1995).
 16. The Jammu and Kashmir Appropriation (No. 2) Act, 1995 (35 of 1995).
 17. The Jammu and Kashmir Appropriation (Vote on Account) Act, 1996 (13 of 1996).
 18. The Jammu and Kashmir Appropriation (No. 2) Act, 1996 (30 of 1996).
 19. The Jammu and Kashmir Appropriation Act, 1996 (14 of 1996).
 20. The Jammu and Kashmir Obsolete Laws (Repeal) Act, 2010.
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STATEMENT OF OBJECTS AND REASONS

In order to align the legal framework of the Union Territory of Jammu and Kashmir with the national initiative on decriminalization of minor offences viz. the Jan Vishwas (Amendment of Provisions) Act, 2023 enacted by the Parliament and to ensure the compliance of BRAP agenda to reduce the compliance burden on businesses, promote ease of doing business and ease of living, the Jammu and Kashmir Jan Vishwas (Amendment of Provisions) Ordinance, 2025 (Ordinance No 1 of 2025) was promulgated on 16th of December, 2025 to decriminalize minor offences of 05 Acts to achieve the said objectives.

In continuation to above, further exercise has been carried out to decriminalize minor offences across various laws to reduce the compliance burden on businesses, promote ease of doing business and ease of living. Accordingly, the Jammu and Kashmir Jan Vishwas Second (Amendment of Provisions) Bill, 2026 has been prepared, *inter alia* amending Eighteen (18) Acts of Jammu and Kashmir to substitute minor imprisonments by compounding of fine and also to increase fine, where meagre fine has been provided for violations, and no revision of same was effected till date.

Besides above, 19 Appropriation Acts of the Jammu and Kashmir and also the Jammu and Kashmir Obsolete Laws (Repeal) Act, 2010 is proposed to be repealed which has outlived their utility and are no more in use which is also initiate of Government of India to repeal obsolete laws. The compliance of the issue is regularly being monitored by Government of India under the agenda Business Reform Action Plan.

Hence, the Bill.

MINISTER INCHARGE
DEPARTMENT OF LAW, JUSTICE AND P. A.